

**BEFORE THE NATIONAL GREEN TRIBUNAL**

PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No. 329 OF 2021

IN THE MATTER:

DEVANSHU BOSE

... APPLICANT

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

..RESPONDENT(S)

**OBJECTIONS BY THE APPLICANT**

( against the report of R1 - dated 9.11.2022 )

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10 December 2022

AGRA

Filed by:

Devanshu Bose

( APPLICANT IN PERSON)

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( against the report of R1 - dated 9.11.2022 )

To,

The Hon'ble Chairperson

And His Companion Members

Principle Bench - National Green Tribunal

The humble written  
submissions of applicant

MOST RESPECTFULLY SHOWETH:

That applicant preferred this instant application arising out of untreated sewage of lakhs of liter being dumped adjacent to residence of applicant in the colony of Nalanda Town at Shamshabad road of village Barauli Ahir - Agra wherein Hon'ble Tribunal directed Agra Development Authority to manage the sewage of the area on 01.12.2021.

First Agra Development Authority claimed there was restrictions arising from election model code of conduct in their report then published a tender for installation of sewage treatment plant in the aforesaid colony twice- after interim compensation was levied upon ADA.

Later, Agra Development Authority retracted from its commitment entirely and convinced private builder entity to install STP without following due

process of law & without commitment from any entity to maintain the sewage treatment plant for a reasonable time period.

The sewage treatment plant has been built usurping a designated public park located barely 10 meters away from the houses. Further quality of sewage treatment plant and its ancillary infrastructure is assumed to be below reasonable standards which is a major reason the STP couldn't be made operational even after one month of claimed completion of installation of the STP.

There is no caution board, no sensors to measure the quality of treated water on site- the essential parameters like pH, biological oxygen demand and the true capacity of the holding tanks is unknown with apprehensions of inadequacy for 1200-1500 inhabitants. Further, no provisions for electricity connection have been made for the STP.

The intent behind installation of the sewage treatment plant without following due process in the aforesaid colony was merely reducing the scope of accountability and evading severe penalties. The genuine intent to bring the dispute to conclusion is still missing.

Agra Development Authority was paid 1.3 crores of rupees in form of development charges during the stage of approval of layout of the aforesaid colony and further recovered penalties in 2017 against non completion of the project from the developer entity of the project.

The private builder entity has refused to maintain the recently installed sewage treatment plant and all efforts are being made by Agra Development Authority to shift the liability of maintaining the sewage treatment plant to the inhabitants from the very beginning of this instant

litigation despite clear directions of hon'ble Tribunal - directing Agra Development Authority to manage the aforesaid sewage.

This has led to **unresolved stalemate situation and contravention** of directions of Hon'ble tribunal with regards to ensuring no untreated sewage is discharged in open.

*In the meanwhile-* the temporary solution -pending establishment of STP , the sewage generated in the aforesaid colony was supposed to be collected by tankers and be discharged in the nearest sewage treatment plant according to recommendations of regional officer of Uttar Pradesh Pollution Control Board.

The only instance of collection of sewage was witnessed during the period 22.04.2022 to 10.05.2022.

Agra Development Authority furnished documents related to funds and images of the abovesaid period.

No further verification/monitoring was undertaken by the nodal head-UPPCB. The nodal head did not invoke prosecution under water act despite severe gravity of offense.

There are no receipts of payment furnished by Agra Development Authority towards collection of sewage in tankers, no contracts furnished, No record of volume of daily sewage collection during the period of establishment of STP which was supposed to become operational by **10.08.2022**.

*At this stage* compliance report for order dated 6.7.2022 has been filed by Agra Development Authority on **9.11.2022**. Prima facie, the report is incomplete without annexures mentioned in para 1 of the report.

The claims of compliance by Agra Development Authority are fraudulent and misleading in reference to aforesaid colony.

New records of violations and lawlessness are being set by the regulator- Agra Development Authority.

The root cause of the entire problem of untreated sewage is the lack of intent to enforce rule of law by Agra Development Authority. The authority has completely divorced itself from ground realities & its statutory obligations of ensuring basic sanitation, safeguarding public health- & essential fundamental rights which have been excessively been violated in this instant dispute.

The Agra Development Authority could not make provisions for electricity for STP supposed to become operational on **4.11.2022** to this date, there is no provision for record keeping of sewage generated or processed everyday.

It is very unfortunate that an institution like Agra Development Authority upon which the entire district of Agra relies to uphold absolute integrity for successful governance is submitting fraudulent claims which has potential to severely delegitimize the entire system.

*The parawise objection by the applicant is submitted herewith:*

<b><u>Para</u></b>	<b><u>English translation of claims made by Agra Development Authority in compliance report dated 9.11.2022</u></b>	<b><u>Objections by the applicant</u></b>
1	<i>“Regarding point no. 1 of the order, it is said that STP for sewage treatment of Nalanda Town Colony, Shamshabad Road-the installation work has been completed. Necessary works have been done to use treated water coming out of STP for irrigation in parks, so that treated water can be used for irrigation of</i>	1. STP non operational. 2. Annexures missing. 3. Quality of material used in STP un-tested. 4. STP constructed by usurping public park.

	<p><i>plantations and parks. Presently sewage water is not going on open land and S. T.P. is operated. The developer has informed by his letter dated 04.11.2022 (Annexure-1) along with the photograph of the site, which has been confirmed by the residents of the colony by letter dated 04.11.22 (Annexure-2). Presently the STP is being operated by the developer. Within 15 days after the formation of Resident Welfare Association by the residents of the colony, it is proposed to be transferred by the developer to: STP Resident Welfare Association. After the transfer, the regular operation and maintenance of the STP will be done by the Resident Welfare Association. Presently, the treated water coming out of STP has been tested by Rajesh Scientific Lab, Agra. Sample is being sent by applying online to get the treated water tested from the laboratory of UP Pollution Control Board.”</i></p>	<p>5. No provision for electricity for STP.</p> <p>6.Agra Development Authority refused to operate/maintain the STP</p> <p>7. No Resident Welfare Association exists. No entity has committed to the operation of STP.</p> <p>8. No provision for on site sensors for real-time monitoring of quality of treated water.</p> <p>9. Mismatch between treated water supply and water required for horticulture.</p> <p>10. No provision for water re-use for flushing.</p> <p>11.Sewage discharged to open land and street.</p>
3	<p><i>In relation to point no.3 of the order, it is said that the STP in the colony by the developer of Nalanda Town Colony. And taking punitive action against the developer under Section-33 of the U.P. Town Planning and Development Act, 1973, for not completing the internal development work and for violating the agreement made with the authority, in which the colony was occupied without obtaining the completion certificate. RC for recovery of equivalent value of the plots mortgaged by him Issued only on 22.06.2017, the recovery of which has been done. First Information Report has been registered against the developer on 23.04.22 under Section 420, 270 of the Indian Penal Code for violation of the agreement.</i></p>	<p>Agra Development Authority took charge of ensuring completion of project in year 2017 when developer entity did not complete the project.</p> <p>Tender for STP was published by the ADA and short term measure of sewage collection by tankers started on 22.05.2022 by issuing a work order to a contractor.</p> <p><b>On 10.05.2022- ADA retracted from its position</b> and devised a strategy to use the builder entity as a shield.</p> <p>Now the only way out ADA</p>

	<p><i>Under the report of the Joint Committee, STP in Nalanda Town Colony. The installation work has been completed by the developer. Presently sewage treatment of Nalanda Town Colony is done at S.T.P. being done through STP In compliance with the instructions given by the Joint Committee before the establishment of the Authority, the sewage containing water collected on the vacant land outside the gate of Nalanda Town Colony, through tankers, taking immediate action immediately after the end of the model code of conduct issued in the state. Starting from 22.04.22 till 10.05.22, completely removing sewage water from the site, operated STP located at Dhadhupura. The same has been mentioned in the Action Taken Report sent on 05.07.22. The UP Pollution Control Board has imposed a fine of Rs 2,13,98,438.00 on the developer due to the damage caused to the environment due to open discharge of sewage water by the developer. Agra Development Authority by Honorable N. Yes. The order passed by T. and the instructions of the constituted joint have been fully complied with.</i></p>	<p>sees to save itself from accountability is - to build a narrative that developer entity is entirely responsible for the disaster and some action is being taken against the developer entity.</p> <p>But none of the action taken by ADA has lead to compliance of directions of Hon'ble Tribunal.</p> <p>Prosecuting the developer entity did not fix the problem of sewage.</p> <p>The sewage is still being discharged in the open land using an electric pump and underground pipeline.</p>
6	<p><i>Regarding point no.6 of the order, it is said that at that time S.T.P. Due to non-availability of drainage system, the sewage water collected at the site was cleaned by the Authority by removing it from the site from 22.04.22 to 10.05.22 through tankers. As far as the maintenance of STP of Nalanda Town Colony is concerned, the STP operated- <b>The maintenance and operation of the facility is to be done by the RWAs/Residents of Nalanda Town Colony only.</b></i></p>	<p>Direction of Hon'ble Tribunal to ADA was to manage the sewage generated by the aforesaid colony.</p> <p>ADA only collected sewage via tankers during the period from 22.4.22 to 10.5.22.</p> <p>Situation worsened thereafter.</p> <p>ADA is arbitrarily directing residents to maintain STP.</p>

8	<p><i>In relation to point-8 of the order, it is to be said that due to non-availability of STP in Nalanda Town Colony at that time, sewage was being diverted to other STPs through tankers. was disposed of through STP Even during the construction of the STP, <b>the sewage water flowing on the road outside the gate of the colony is also being continuously pumped by the Authority through tankers into the sewer line of Tajnagari Yojana Phase-2, Dhadhupura STP being disposed. At present STP in Nalanda-Town Colony. STP has been established and sewage of Nalanda Town Colony is being disposed off being done through</b></i></p>	<p><b>Fraudulent claim.</b></p> <p>No contracts given to any entity for sewage collection via tankers post 10.5.2022.</p> <p>No transaction proof indicating collection of sewage by tankers thereafter.</p> <p>Images of location attached. <b>(Annexure I- page 12-34)</b></p> <p>STP non operational without any provision for electricity.</p>
*	<p><i>7, 9, 10, 12- In relation to these points of the order, it is said that at present the sewage of Nalanda Town Colony is being disposed of in S.T.P.</i></p> <p><i>Sewage water is not going on open land.</i></p> <p><i>The treated water coming out of STP is being used for irrigation of parks located in the colony etc.</i></p> <p><i>For disposal of treated water left over from irrigation etc. for the construction of drains for drainage in Nalanda Town Colony and surrounding areas, a project of Rs. 206.05 Crores was planned by Jal Unit 35- Agra for approximate area of 500 hectare.</i></p> <p><i>At present, out of the said area, about 150 hectare area has been included under the Municipal Corporation limits.</i></p> <p><i>Action is being taken to prepare a revised project for water drainage under the remaining area of about 350 hectares.</i></p>	<p>STP non operational. Sewage is going to open land.</p> <p><b>STP was temporarily operated for the purpose of photo session - for a period of 15 mins and immediately shut down on 4.11.2022.</b></p> <p>Mismatch between water required for horticulture and excess treated water estimated to be generated when on site STP becomes operational.</p> <p>Single point of discharge of treated water installed in park- instead of drip irrigation/ planned- discharge of treated water. <b>(Annexure- I- page 29 )</b></p> <p>—</p> <p>Decentralized STP can achieve zero liquid discharge not requiring any drainage system- outside the colonies.</p> <p>The excess treated water may be re-used reducing the burden of exploitation of</p>

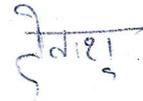
<p><i>STP has been established / operated under 06 colonies in the area in question.</i></p> <p><i>Completion certificate has been issued on completion of STP and all other works in 04 colonies.</i></p> <p><i>In the <b>remaining colonies</b>, strict instructions have been given to the developers to obtain completion certificates.</i></p> <p><i>It has been informed by the General Manager, Gangajal Project Unit, Uttar Pradesh Jal Nigam Urban Agra that at present 09 STPs are working in Agra <b>urban</b> area with 220.75 MLD capacity while sewage generation is <b>286 MLD</b>.</i></p> <p><i>03 STPs under the Namami Gange scheme by the Uttar Pradesh government and 10 D.S.T.P. construction is in progress, whose capacity is 177.60 MLD. has been approved.</i></p> <p><i>In this way, after completion of the said work, the capacity for disposal of sewage will increase, which will be 398.35 MLD. will be done, while sewage generation will be <b>286 M.L.D.</b> has been estimated.</i></p>	<p>severely depleted ground water.</p> <p>Data suppressed by ADA on the number of <b>remaining colonies</b> where sewage is untreated- with intent of evading accountability &amp; severe penalties.</p> <p>Data on sewage generated claiming 286 MLD is severely inaccurate and is based on only the <b>URBAN</b> population of Agra District which comprises only 50 per cent( approximate) of net population of Agra district.</p> <p>50 per cent population that resides outside the municipal limits- including regions where Agra Development Authority approves the colonies in <b>143</b> villages have been ignored when hypothetically calculating sewage generation data.</p> <p>The <b>143*</b> villages directly under Agra Development Authority since 1978 have never been provided access to a single STP despite 75 years of our Independence and 2018 deadline of Hon'ble Supreme Court.</p> <p>List of villages annexed as <b>Annexure K at page 37-39.</b></p> <p>Discrimination against citizens living outside municipal limits is very depressing.</p> <p>The entire population of Agra district according to the census of 2011 is roughly 44 Lakhs- which is expected to grow to</p>
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	<p>more than 50 Lakhs by 2022.</p> <p>The population of 50 lakh requires STP capacity at sewage generation of 150 liters/ day per person at <b>750 MLD</b>.</p> <p>No upper limit / deadline provided for new STP's to become operational.</p> <p>Therefore 220 MLD capacity of STP is highly inadequate where 750 MLD capacity is required at this present day.</p> <p>Further, merely building capacity is not sufficient, areas without access to STP have to be identified pro-actively, granular data has to be shared with Hon'ble Tribunal and solutions sincerely explored to provide basic sanitation at the earliest possible date- with continuous monitoring of conflicts and deviations.</p>
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- Some villages may now have become part of municipal limits hence reducing the number of villages to approximately **130**.

Date: 9th December 2022

Place: AGRA



Filed by:

Devanshu Bose

(Applicant in person)

Resident of Nalanda Town

Shamshabad Road, Village Barauli Ahir

Agra Uttar Pradesh 283125

devanshuagra@gmail.com



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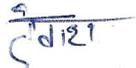
( against the report of R1 - dated 9.11.2022 )

**AFFIDAVIT**

I, Devanshu Bose son of Late Shri Ranjit Bose resident of Nalanda Town at Shamshabad Road Village Barauli Ahir- Agra 283125 do hereby solemnly swear and declare as under:-

1. That i am the applicant in the abovementioned application and therefore well conversant with the facts and circumstances of the case and competent to swear this affidavit.

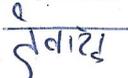
2. That the contents of page 1 to 39 including objections by the applicant to compliance report by R1 - Agra Development Authority dated 9.11.2022, annexures I, J, and K has been filed by the applicant. Contents furnished are true and correct to my knowledge and I believe the same to be true and correct.

  
DEPONENT

**VERIFICATION**

The above named deponent do hereby verify that the contents of the paragraphs of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

No: 1164/22  
Explained To: \_\_\_\_\_  
Read By: Devanshu Bose  
Who Understands the Contents: \_\_\_\_\_  
Solemnly Affirmed and declare on: \_\_\_\_\_  
Oath on: 10/12/22  
Identified by: DR

  
DEPONENT

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**ANNEXURE I**

**IMAGE OF THE SITE**  
**OF BIOHAZARDOUS SEWAGE WASTE**

**( JULY - DECEMBER 2022 )**



**Date:** Unknown ( Monsoon Period- Aug 2022)

**Location:** Road outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Auto rickshaw stuck in middle of road due to artificial flood caused by powerful motor used to draw water outside from the colony - during monsoon. The water is mixed with sewage waste.



**Date:** Unknown ( Monsoon Period- Aug 2022)

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Auto rickshaw stuck in middle of road due to artificial flood caused by powerful motor used to draw water outside from the colony - during monsoon. The water is mixed with sewage waste.



**Date:** Unknown ( Monsoon Period- Aug 2022)

**Location:** Road outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Artificial flood caused by powerful motor used to draw water outside from the colony - during monsoon.



**Date:** Unknown ( Monsoon Period- Aug 2022)

**Location:** Road outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Auto rickshaw stuck in middle of road due to artificial flood caused by powerful motor used to draw water outside from the colony - during monsoon.



**Date:** Unknown ( Monsoon Period- Aug 2022)

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

CAR stuck in middle of road being towed due to artificial flood cause by powerful motor used to throw sewage outside from the colony.



**Date:** Unknown ( Aug 2022)

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Loading Tempo stuck in middle of road being pushed due to artificial flood cause by powerful motor used to throw sewage outside from the colony.



**Date:** Unknown ( Aug 2022)

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Yellow coloured school bus stuck in middle of road due to artificial flood cause by powerful motor used to throw sewage outside from the colony.



**Date:** Unknown ( Aug 2022)

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Artificial flood caused by powerful motor used to throw sewage outside from the colony.



**Date:** Unknown ( Aug 2022)

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Artificial flood caused by powerful motor used to throw sewage outside from the colony.



**Date:** 13.11.2022

**Location:** Public road outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Artificial flood caused by powerful motor used to throw sewage outside from the colony.



**Date:** 13.11.2022

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

End point of unlawfully constructed drainage system ( underground pipeline is used to artificially flood the streets and residences from this point)



**Date:** 30.11.22

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

End point of unlawfully constructed drainage system ( underground pipeline is used to artificially flood the streets and residences from this point)-( Different angle of image capture)



**Date:** 30.11.2022

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Diesel generator set used to unlawfully transfer the sewage from road to empty plots of adjacent colony- Pushpanjali Orchid. ( from right hand side to left hand side- behind the brick wall)



**Date:** 30.11.2022

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Zoomed view of diesel generator set used to unlawfully transfer the sewage from road to empty plots of adjacent colony- Pushpanjali Orchid.



**Date:** 2.12.2022

**Location:** Outside gate no.2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Digging of open land for discharging untreated biohazardous sewage waste by using an excavator- with sewage seen on right hand side (street).



**Date:** 8.12.2022

**Location:** Public Park no. 3 - Location of illegally constructed STP.

**Latitude:** 27.1242042

**Longitude:** 78.0432312

**Description:**

Green cloth fenced boundary is the area usurped for the STP. The plastic temporary pipes and covered iron mesh jali outside the fenced area is the source of unlawful sewage pumping activity.



**Date:** 8.12.2022

**Location:** Public Park no. 2 - Location of discharge of treated water.

**Latitude:** 27.1236334

**Longitude:** 78.0440617

**Description:**

The dry land next to the pipe indicates the STP is not being operated. The single point of discharge instead of drip irrigation will lead to water being deposited in one place instead of even distribution across the irrigation area.



**Date:** 8.12.2022

**Location:** Road outside gate number 2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Reduced sewage level after the discharge to the street has been stopped using powerful electric motors.



**Date:** 8.12.2022

**Location:** Road outside gate number 2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Resumption of unlawful sewage dumping after gap of period from 10 May 2022 to 30 Nov 2022



**Date:** 8.12.2022

**Location:** Road outside gate number 2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Resumption of unlawful sewage dumping after gap of period from 10 May 2022 to 30 Nov 2022



**Date:** 8.12.2022

**Location:** Road outside gate number 2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Blockade made at an unlawful sewage dumping site reducing the area of unlawful sewage dumping. The sewage is polluting the ground water.



**Date:** 8.12.2022

**Location:** Road outside gate number 2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Blockade made at an unlawful sewage dumping site reducing the area of unlawful sewage dumping. The sewage is polluting the ground water.

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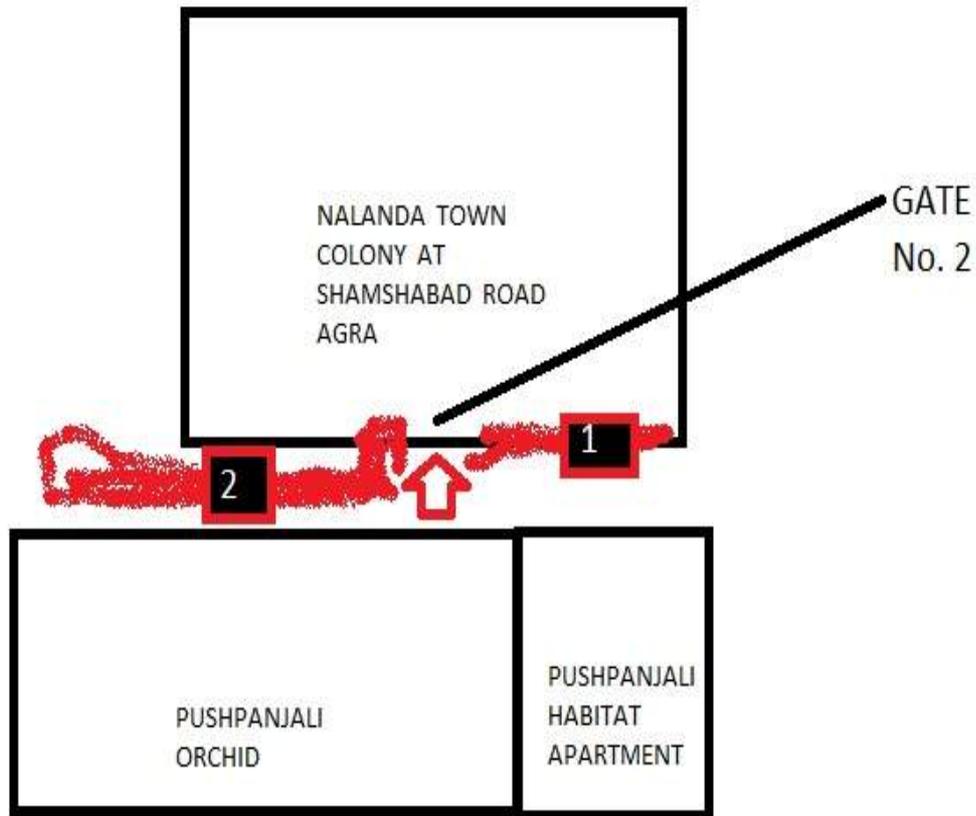
**OBJECTIONS BY THE APPLICANT**

( against the report of R1 - dated 9.11.2022 )

**ANNEXURE J**

**MAP OF THE SITE**

**( JULY - DECEMBER 2022 )**



**Date:** 8.12.2022

**Location:** Area outside gate number 2 of Nalanda Town

**Latitude:** 27.123661

**Longitude:** 78.043161

**Description:**

Rough map ( not to scale) indicating place of discharge of biohazardous sewage during the period July to December 2022 near gate no.2 of Nalanda Town-

1- Old site where untreated sewage was discharged till 31 April 2022 and resumed on 1 December 2022.

2. The road where sewage was discharged from July to November 2022.

( Sewage indicated in red colour)



In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 3065/XXVII-2-23-DA-75, dated April 29, 1978:

No. 3065/XXVII-2-23-DA-75

Dated Lucknow, April 29, 1978

In exercise of the powers under section 3 of the Uttar Pradesh Urban Planning and Development Act, 1973 (President's Act no. 11 of 1973), as re-enacted and modified by the Uttar Pradesh President's Acts (Re-enactment with Modifications) Act, 1974 (U. P. Act no. 30 of 1974), read with section 21 of the U.P. General Clauses Act, 1904 (U.P. Act no. 1 of 1904), the Governor is pleased to make the following amendment in Agra Development Area notified under Government notification no. 3023/XXVII-2-4 (DA)-72, dated September 11, 1974 and published in the *U. P. Gazette Extraordinary*, dated September 11, 1974.

In the aforesaid notification, for the existing Agra Development Area, the following shall be substituted, namely :

**Agra Development Area**

Area falling within the limits of the Nagar Mahapalika, Agra and the revenue villages mentioned in the Schedule below but excluding Cantonment areas, Dayal Bagh Town Area and lands owned, requisitioned or taken on lease by the Central Government for the purpose of any naval, military or air force authority.

**SCHEDULE**

- |                              |                                  |
|------------------------------|----------------------------------|
| ✓ 1. Kakretha (Part)         | ✓ 45. Kuan Khera                 |
| ✓ 2. Gailana Ahatmali (Part) | ✓ 46. Tora                       |
| ✓ 3. Mau Mustaquil           | ✓ 47. Basai Mustaquil            |
| ✓ 4. Padi Nagla (Part)       | ✓ 48. Kalal Kheria               |
| ✓ 5. Jaganpur Mustaquil      | ✓ 49. Miyapur                    |
| ✓ 6. Babapur Mustaquil       | ✓ 50. Chak Basai                 |
| ✓ 7. Baipur Ahatmali         | ✓ 51. Chamrauli                  |
| ✓ 8. Soami Mustaquil         | ✓ 52. Lakavli                    |
| ✓ 9. Soami Ahatmali          | ✓ 53. Bagda                      |
| 10. Dhamrauli                | ✓ 54. Basai Naupura              |
| ✓ 11. Gajauli                | ✓ 55. Budhera                    |
| ✓ 12. Sikandra               | ✓ 56. Bamrauli-Katara            |
| ✓ 13. Hajipur                | ✓ 57. Junra                      |
| ✓ 14. Salimpur               | ✓ 58. Ukharra (Part)             |
| 15. Sarai Dai Rupa           | ✓ 59. Kehrii                     |
| ✓ 16. Madanpur Mustaquil     | ✓ 60. Barauli Alir               |
| ✓ 17. Rakspur                | ✓ 61. Akbarpur                   |
| ✓ 18. Ujrai                  | ✓ 62. Biram Nagar                |
| ✓ 19. Poiya                  | ✓ 63. Shyamo                     |
| ✓ 20. Ghatwasin              | ✓ 64. Payavli                    |
| ✓ 21. Nekpur                 | ✓ 65. Bishari Bhand              |
| ✓ 22. Nadai                  | ✓ 66. Islampur                   |
| ✓ 23. Dhaurau                | ✓ 67. Nagla Nathu                |
| ✓ 24. Naraich                | ✓ 68. Kaulakha                   |
| ✓ 25. Chaleasar              | ✓ 69. Kali Nagla                 |
| ✓ 26. Chaugan                | ✓ 70. Rajrai                     |
| ✓ 27. Gura                   | ✓ 71. Butla                      |
| ✓ 28. Birhampur              | ✓ 72. Lodhai                     |
| ✓ 29. Maulai Mohammedpur     | ✓ 73. Nauphari                   |
| ✓ 30. Kuberpur               | ✓ 74. Digner                     |
| ✓ 31. Bhagupur               | ✓ 75. Saimri                     |
| ✓ 32. Biharipur              | ✓ 76. Naubari                    |
| ✓ 33. Nayabans               | ✓ 77. Gangraua                   |
| ✓ 34. Rahan Khand            | ✓ 78. Bujhera                    |
| ✓ 35. Dhauru                 | ✓ 79. Sohla Bazar                |
| ✓ 36. Rampur                 | ✓ 80. Savade Shahar Chak Pancham |
| ✓ 37. Rshan Kalan            | ✓ 81. Panchgai Khera             |
| ✓ 38. Karbhara Mustaquil     | ✓ 82. Panch Gapan Patti          |
| ✓ 39. Khandupura (Part)      | ✓ 83. Devri                      |
| ✓ 40. Budhana Mustaquil      | ✓ 84. Baheta                     |
| ✓ 41. Etmadpur Madira        | ✓ 85. Rohta                      |
| ✓ 42. Hingot Kheria          | ✓ 86. Slamabad                   |
| ✓ 43. Iktara                 | ✓ 87. Naina Brahman              |
| ✓ 44. Mauka Khera            | ✓ 88. Por Nagaria                |

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|-----------------------|-----------------------------------|
| ✓ 89. Nainajat        | ✓ 117. Ladamda                    |
| ✓ 90. Jakhoda         | ✓ 118. Nanpur                     |
| 91. Etora             | ✓ 119. Midhakur                   |
| ✓ 92. Kakua           | ✓ 120. Angoothi                   |
| ✓ 93. Bad             | ✓ 121. Basua Nagla                |
| ✓ 94. Shola           | ✓ 122. Sahara                     |
| ✓ 95. Tapra           | ✓ 123. Barara                     |
| ✓ 96. Bamzoli         | 124. Nagla Abhitma                |
| ✓ 97. Bai Khera       | ✓ 125. Kalwari                    |
| ✓ 98. Jarva Katra     | ✓ 126. Magta                      |
| 99. Bhandai           | 127. Ghautna                      |
| ✓ 100. Mudhara        | 128. Sadarban                     |
| ✓ 101. Kuthawali      | ✓ 129. Bodla (Part)               |
| 102. Kachipura (Part) | ✓ 130. Dehtora                    |
| ✓ 103. Nari Pur       | ✓ 131. Sunjri                     |
| 104. Azizpur          | ✓ 132. Jaupura                    |
| 105. Dhanol           | ✓ 133. Atos                       |
| ✓ 106. Khera Bhagor   | ✓ 134. Mohammedpur                |
| ✓ 107. Shirol         | ✓ 135. Lakhanpur                  |
| ✓ 108. Balhara        | 136. Panwari                      |
| ✓ 109. Abhaipura      | 137. Khadwai                      |
| ✓ 110. Malpura        | ✓ 138. Sikandra Bhuistabad (Part) |
| 111. Gabai            | ✓ 139. Artoni                     |
| ✓ 112. Bhogipura      | ✓ 140. Runkuta                    |
| ✓ 113. Devretha       | ✓ 141. Akbara                     |
| ✓ 114. Suchita        | 142. Nagrol Goojar                |
| ✓ 115. Patholi        | ✓ 143. Baipur Mustajil            |
| ✓ 116. Bichpuri       |                                   |

By order,

B. J. KHODAIJI,  
Ayukta Evam Sachiv